

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) NO.37/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JAMMU AND KASHMIR BANK LIMITED V/S HIMALAYAN MINERAL WATERS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Rahul Chaudhary, Adv.

*: For the Financial Creditor*

NONE

*: For the Corporate Debtor*

**ORDER**

- 1.** Ld. Counsel representing the Financial Creditor is present through VC. However, none present for the Corporate Debtor.
- 2.** It is stated by the Ld. Counsel, Sh. Ujjawal Satsangi that he has earlier been appearing on behalf of the Corporate Debtor, however, he does not have the instructions any more from the client.
- 3.** Since there is no representation today on behalf of the Corporate Debtor, let the last opportunity be granted to the Corporate Debtor to address the arguments, failing which, the matter would be heard ex-parte.
- 4.** Ld. Counsel representing the Financial Creditor is directed to communicate the copy of this order by way of an email on the registered email ID of the Corporate Debtor as available in the master data.
- 5.** The matter is adjourned for final hearing on 14<sup>th</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*